

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:2093  
ANSWERED ON:24.08.2012  
POWERS OF CMO INCHARGE OF CGHS DISPENSARY  
Kumar Shri Shailendra

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) the details of authorized powers to Chief Medical Officer Incharge in Central Government Health Scheme (CGHS) dispensaries in Delhi;
- (b) the criterion on the basis of which the above Incharge can give permission to retired person suffering from various diseases particularly cancer and ailments related to bones for treatment in CGHS empanelled private hospitals; and
- (c) the CGHS dispensary-wise details of number of cancer and orthopaedic patients in Delhi who have been permitted by CMO Incharge to take treatment from CGHS empanelled private hospitals during the last one year and current year so far?

**Answer**

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

(a): Chief Medical Officer in-charge have overall administrative control over the functioning of the Wellness Centres. They can grant permission to pensioner beneficiaries for indoor treatment in a private empanelled hospital on advice of Government Specialists. However, it may be granted by them without advice of Government Specialists in case of emergency in Delhi and in case of statellite cities even in non-emergency. Further, if any specific procedure is advised by a private empanelled hospital, it must be countersigned by the concerned CMO In-charge before the services are availed to check possible misuse. They may issue medicines in chronic cases upto 3 months at a time. Moreover, they may incur an one time expenditure of Rs. 10,000 in addition to operation of imprest money of Rs. 2000/- for regular recoupment.

(b): Normally, the CMO In-charge is supposed to issue permission for Indoor treatment of pensioner beneficiaries (except Autonomous Bodies) on advice of Government/similar specialist for the line of treatment including the cases of cancer and ailments related to bones. However, they may also grant permission for indoor treatment without any specific advice provided they should have medical proficiency to diagnose such serious chronic cases. In statellite towns of Delhi-NCR area, because of paucity of Specialized Government medical care, they are empowered to grant permission for treatment in private empanelled hospital without advice of Government Specialists and without having medical proficiency to diagnose chronic cases.

(c): The detail is given below in the Tabular form :

Name of the Wellness Centre	Permission given by CMO I/C for Cancer patient	Permission given by CMO I/C for Orthopedic patient
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Gole Market	6	2
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R.K.Puram-III	7	4
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Tri Nagar	1	1
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